

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 130
ANSWERED ON 02.02.2023

MINORITY STATUS TO COMMUNITIES

130. SHRIMATI RAJASHREE MALLICK:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of the communities accorded minority status by the Government so far;
- (b) the details of the provisions made by the Government to accord minority status;
- (c) whether the growing minority population has been reviewed especially in Odisha;
- (d) if so, the details thereof and the time by which it is likely to be done; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) National Commission for Minorities (NCM) was established as a statutory body with the enactment of the National Commission for Minorities Act, 1992 (Act XIX of 1992) by the Parliament. This Act came into force with effect from 17th May, 1992. The Central Government has notified minority communities under Section 2 (c) of the said Act. Under the said provision, the Central Government has notified six religious communities namely, Buddhists, Christians, Muslims, Sikhs, Zoroastrians (Parsis) and Jains as minority communities so far.

(c) to (e) No such review has been conducted by the Ministry of Minority Affairs.
